



2026:AHC:180801

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30283 of 2026

Brij Lal @ Vijai Lal Rajbhar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)

:

Counsel for Opposite Party(s)

:

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Rajesh Pratap Singh, learned counsel for the applicant and Sri Vijay Bahadur Maurya, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 130 of 2026, under Sections 103(1), 3(5) BNS, Police Station Sarailakhansi, District Mau during pendency of the trial.
3. Learned counsel for the applicant submits, it is a case of circumstantial evidence and during investigation through the information furnished by police informer applicant has been made accused along with co-accused Anchal Rajbhar. He next submits, except the statement of applicant and co-accused before police and information furnished by police informer and suspicion raised by the informant there is no cogent evidence against the applicant on record.
4. He further submits, even after considering the entire facts of the case co-accused Anchal Rajbhar has been released on bail by this Court and his bail order has been annexed at page-101 of the paper-book and case of applicant is at par with him.
5. He further submits, applicant is not having any criminal history and in the present matter he is in jail since 21.04.2026.
6. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.
7. I have heard learned counsel for the parties and perused the record of the

case.

8. It is a case of circumstantial evidence and it reflects, during investigation through the information furnished by police informer applicant has been made accused along with co-accused Anchal Rajbhar.

9. It further reflects, except suspicion raised by informant at subsequent stage and statement of co-accused and confessional statement of applicant before police there is no cogent evidence against the applicant on record.

10. Further, co-accused Anchal Rajbhar has been released on bail by this Court and case of applicant is at par with him.

11. Further, applicant is not having any criminal history and in the present matter he is in jail since 21.04.2026.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant - Brij Lal @ Vijai Lal Rajbhar be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the

said observations shall have no bearing on the merits of the case during trial.

August 31, 2026
AK Pandey

(Sameer Jain,J.)